

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY NEW DELHI  
BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 4750/Del/2019  
Assessment Year : 2015-16**

Shri Sushil Kumar, C/o Kapil Goel Adv., F-26/124, Sector 7, Rohini, Delhi- 110085	ITO, Ward- 26(1), New Delhi.
(Appellant)	(Respondent)

**Appellant by: None  
Respondent by: Shri Saras Kumar, Sr. DR**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax(A)-27, New Delhi dated 14.03.2019 for assessment year 2015-16.

2. At the outset, Ld. AR drew our attention to a letter of the appellant requesting that this appeal may be allowed to be withdrawn as the assessee has opted for Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection for the said request of the AR.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-

**(Sudhanshu Srivastava)**  
**Judicial Member**

Sd/-

**( G.S. Pannu)**  
**Vice President**

**Dated: 17<sup>th</sup> July, 2020**  
**'GS'**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar